

CENTRAL ADMINISTRATIVE TRIBUNAL:PRINCIPAL BENCH.

O.A. NO. 963/1996

New Delhi this the 10th day of May, 1996

(2)

Hon'ble Mr. Justice A.P. Ravani, Chairman.

Hon'ble Mr. K. Muthukumar, Member(A).

Shri Ganga Dutt,
S/o Shri Devi Dutt Joshi,
C/o S.M. Garg, Advocate,
52, Chinar Apartments,
Sector 9, Rohini,
Delhi-85.

..Applicant.

By Advocate Shri S.M. Garg.

Versus

1. Central Public Works Department
through its Director General (Works),
Nirman Bhawan,
New Delhi-1.

2. The Executive Engineer,
Parliament Works Division II,
CPWD, Parliament House,
New Delhi.

..Respondents.

ORDER (ORAL)

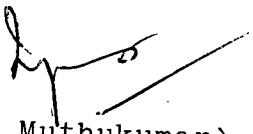
Hon'ble Mr. Justice A.P. Ravani.

The contention that the petitioner has been wrongly failed in the trade test, has no merit. The petitioner has been working as Chowkidar. The argument that the work of Work Assistant has been taken from the petitioner all throughout the service of 12 years cannot be believed. We have been shown the zerox copies of Register in which the work performed by the petitioner has been mentioned. It shows that the petitioner has been doing the work of watching certain things (Dekh Rekh Rakhna). The contention that the phrase 'Dekh Rekh Rakhna' means supervision, cannot be accepted in the facts

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and circumstances of the case. Moreover, there is nothing to show that the duty of the Work Assistant is to keep watch on certain things. On the contrary, the duty of Chowkidar would be to keep watch on certain things. The english translation of Chowkidar would be Watchman. In view of this fact, even the prayer for regularisation of the applicant ~~on~~ the post of Work Assistant cannot be granted. There is no substance in the petition. Hence, the O.A. is rejected.


(K. Muthukumar)
Member(A)


(A.P. Ravani)
Chairman

'SRD'